

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-573(PB)/2017

IN THE MATTER OF:

Saurabh Khanna

.... Applicant/petitioner

Vs.

CHD Developers Ltd. & Ors.

.... Respondents

Order under Section 7

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Shaurya Sharma & Mr. Ankit Khurana,
Advs.

For the Respondent: Mr. Jeevesh Nagrath, Mr. Pratham Sharma,
Advocates

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition.

Consequently, the petition is dismissed as withdrawn in view of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Vineet